

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH):

(a) Yes, Sir.

(b) The Government of Pakistan have rejected our protest and disowned responsibility for the hijacking and destruction of our plane.

Russian Warships in Indian Ocean

1. DR. KARNI SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether Russia has more war-ships than any other country in the Indian Ocean;

(b) if so, the number thereof vis-a-vis those of other countries;

(c) whether any protests have been lodged with that country to leave it as an area of peace; and

(d) if so, the reaction of the Russian Government thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM): (a) and (b). The precise strength of the warships of different nations present in the Indian Ocean is not known.

(c) and (d). Government are of the view that the presence in the Indian Ocean of the naval fleet of countries not bordering the Indian Ocean is unnecessary and is likely to create tension. These views have been made known to the Powers concerned. Under international law, ships (including war-ships) of all countries have freedom of movement in the High Seas outside the territorial waters of littoral States. The question of making a formal protest to countries whose warships remain in the Indian Ocean does not, therefore, arise.

Representation of Workers and Officers of Indian Oil Corporation on Management Board

2. SHRI SHASHI BHUSHAN: Will the Minister of PETROLEUM, CHEMI-

CALS AND NON-FERROUS METALS be pleased to refer to the reply given to Starred Question No. 9 on the 9th November, 1970 regarding representation of Workers and Officers of Indian Oil Corporation on the Management Board and state:

(a) whether the matter has since been considered and a final decision taken;

(b) if so, the nature of the decision taken and the broad outlines thereof; and

(c) if not, the further time likely to be taken in taking a decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI D. R. CHAVAN): (a) to (c). The matter is still under consideration of the Government and a decision will be taken shortly.

Allotment of Accommodation to Government Employees

3. SHRI A. N. CHAWLA: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of Government employees waiting for Government accommodation for the last more than 15, 16, 17 and 18 years;

(b) the specific measures adopted by Government to provide Government accommodation to those who have completed more than 15 years of service;

(c) the number of Government employees who have been residing in much lower type of accommodation allotted to them much earlier when they were holding junior posts and do not want to change to their entitled types; and

(d) the action Government propose to take against them so that these accommodations could be allotted to the persons who

are eligible to such type of accommodation and by when ?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI I. K. GUJRAL) : (a) Applications for allotment of accommodation from the general pool in Delhi/New Delhi during a particular year are invited on a restricted basis. For the allotment year starting from 1st August, 1970, the applications from the officers entitled to different types of accommodation were called for as under :-

Type	Date of priority upto which applications were invited
I	31.12.1962
II	31.12.1955
III	31.12.1948
IV	31.12.1948
V	31.12.1963
VI	31.12.1965
VII	Upto date
VIII	Upto date

In the case of officers entitled to type IV and below, the entire service is taken into consideration for determining the date of priority and the date of priority stipulated for purposes of applications indicates the number of years of service put in by such employees. In the case of officers entitled to type V and above and drawing emoluments of Rs. 800/- and above, the date of priority is reckoned from the date an officer has been continuously drawing emoluments prescribed for a particular type. On the basis of applications received for the allotment year starting from 1st August, 1970, the number of officers waiting for allotment of general pool accommodation at Delhi/

New Delhi for the last more than 15, 16, 17 and 18 years is as under :—

Type	15 years	16 years	17 years	18 years
I	*	909	158	144
II	*	2,850	1,349	683

*These include the figures against 16, 17 and 18 years.

In the case of types III and IV applications were invited from those Government officers who had joined service on or before 31st December, 1948 and as such the officers who have put in 15 to 18 years' service were not eligible to apply. In types III and IV the number of officers who are waiting for allotment on the basis of applications received for the allotment year starting from 1st August 1970 and having date of priority as 31st December, 1948 is 2,371 and 2,467 respectively. No officer with more than 15 years of service is awaiting allotment in types V and above.

(b) According to the provisions of the Allotment Rules, the allotment of general pool accommodation is made to officers working in eligible offices on the basis on their dates of priority and emoluments drawn. Within the available resources the Government is trying its best to provide additional residential units in the general pool as expeditiously as possible. During the year 1970-71, 960 residential units in types I to IV have been constructed, out of which 536 were in type II, 104 in type III. 2076 residential units are under construction in Delhi/New Delhi in types I-IV and of these 744 are in type II and 424 in type III. In addition further action to award the works is being taken for constructing 420 type III and 60 type II units.

(c) and (d) : According to the applications received for the allotment year beginning from 1st August, 1970, the number of officers who are occupying two types below their entitled types is 1,751. The

number of officers occupying three types below their entitled types is 161 and the number of officers occupying four types below their entitled types is 1. According to the provisions contained in the Allotment Rules the officers occupying lower accommodation than their entitled type of accommodation cannot compulsorily be shifted to their entitled type but such officers as are offered the entitled type and refuse to move to that type have to pay the licence fee under F. R. 45-A in respect of the residences so allotted/offered or the licence fee of the residence already in their occupation, whichever is higher. In order to remove the shortage in lower types, new constructions are mostly undertaken in types IV and below.

Cost-structure of Drugs

4. SHRI A. N. CHAWLA : Will the Minister of PETROLEUM, CHEMICALS AND NON-FERROUS METALS be pleased to state :

(a) the outcome of the study of the cost-structure of 25 specified drugs ;

(b) whether any measures are proposed to be adopted to fix the prices of formulations based on those drugs ;

(c) whether in the light of the experience gained of the Price Control Order, the mark-up rates of drugs will be reviewed ;

(d) whether this review of prices of drugs is likely to give some relief to the general public ; and

(e) if so, to what extent and if not, the justification thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI D.R. CHAVAN) : (a) Report of the working Group constituted for the purpose, is still awaited.

(b) Does not arise at this stage.

(c) The Drug Prices Control Order lays down only ceilings for mark-up. In

the light of the experience gained, the Government, while fixing up or revising the prices, is adopting a reasonable mark-up within the ceiling, having regard to a variety of factors such as nature of the formulation, whether any product development work has been done, whether it is a product of original research etc. It is not considered necessary to have a general review of mark-up rates of drugs at present.

(d) and (e). Do not arise at this stage.

C.G.H.S. Dispensaries in Delhi

5. SHRI A N CHAWLA : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the number of C.G.H.S. Allopathic, Ayurvedic and Homoeopathic dispensaries opened in the Union Territory of Delhi and the locations thereof ;

(b) the average number of patients visiting each type of these dispensaries daily ;

(c) whether in view of the large number of patients visiting the Ayurvedic and Homoeopathic dispensaries Government propose to increase the number of such dispensaries ; and

(d) if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A.K. KISKU) : (a) There are 58 Allopathic, 5 Ayurvedic and 2 Homoeopathic dispensaries functioning in Delhi. Their locations are given in statement I laid on the table of the House. [Placed in Library See No. LT-41/71]

(b) The average number of patients visiting each type of these dispensaries daily is as under :—

Allopathic dispensaries — 20,905

Ayurvedic dispensaries — 747

Homoeopathic dispensaries — 494

(c) and (d). It has been recently decided to set up additional one Homoeopathic, two